

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)
NEW DELHI, the 28th January, 1978.

NOTIFICATION
INCOME TAX

NO.2138(F.NO. 203/2/78-ITA.II): In continuation of this Department's notification No.1178 dated 27.12.75, it is hereby notified for general information that the institution mentioned below has been approved by Indian Council of Medical Research, the prescribed authority for the purposes of clause (ii) of sub-section (1) of Section 35 of the Income-tax Act, 1961, read with rule 6(ii) of the Income-tax Act, 1962 under the category of "Scientific research association" in the field of medical research, subject to the following conditions:-

- i) The institution will maintain a separate account of the sums received by it for scientific research in the field of medical research.
- ii) The Institution will furnish annual returns of its scientific research activities to the council for each financial year by 15th May each year at the latest, in such form as may be laid down and intimated to them for this purpose.

INSTITUTION

MANGALORE MEDICAL RELIEF SOCIETY (REGD.) MANGALORE.

This notification is effective for a period of two years from 27.12.77 to 26.12.1979.

Sd/-
(J.P. SHARMA)

DIRECTOR TO THE GOVERNMENT OF INDIA

Copy forwarded to :-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (IT), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. Indian Council of Medical Research, Medical Enclave, Ansari Nagar, New Delhi with reference to their letter No.19/12/73-AA.II dated 24th December, 1977, (with one spare copy to the Party).
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(J.P. SHARMA)

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(M. S. G. Prasad)